

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).12574/2013

MOONA & ORS.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR, CONSOLIDATION & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 04/04/2014 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Ruchi Kohli,Adv.

For Respondent(s)

Mr. Vimal Chandra S. Dave,Adv.

UPON hearing counsel the Court made the following
O R D E R

None appears.

Ld.counsel for the petitioner is directed to
take fresh steps for the service of notice by usual
mode to the unserved respondent No.1. He shall do the
needful within a period of two weeks, failing which
appropriate orders shall follow on the next date. Dasti
in addition is permitted to be served.

List again on 30.07.2014.

(M.K.HANJURA)
Registrar